



KALINGA KRANTI FOUNDATION

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Regd. No. 40961302746/13

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Ref. No. KKF/557/Kade

Date 10/12/14

PRESIDENT :

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To

The Chairman,

TRAI, New Delhi-02

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**Sub: Request for the adoption of Bill
and Keep Method for Inter connection charges of mobile users**

Respected Sir,

VICE PRESIDENT :

Nital Chand Biswal
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The interconnection and call termination charge is the fee that a service provider pays to other operators for connecting and completing voice calls on their networks. The Telecom Regulatory Authority of India introduced this system in 2003 under the Calling Party Pays (CPP) regime which aimed at providing a simpler revenue sharing mechanism among various operators. Initially the charges varied from 15 paise per minute to 50 paise per minute before the same was reduced to a uniform rate of 20 paise per minute in 2009. While doing so, the Authority expressed the need to improve and streamline the IUC regime. To implement this, it floated suggestions from the various stakeholders of TRAI to put forward their suggestions and recommendations. Keeping in mind these suggestions and pressures from the market giants or the mobile service providers, TRAI moved to the highest court of India or supreme court. TRAI's 2011 report, submitted to the Honourable Supreme Court, requested the court for a progressive reduction in termination charges finally converging to zero at the end of two years from November, 2011. The Authority further indicated that a new regime, Back and Keep (B&K), would be implemented from 2014 which will allow for a complete removal of termination charges.

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